

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 235 of 2020

In the matter of:

Thyagaraja

....Appellant

Vs.

The Church of South India Trust Association & Ors.

....Respondents

Present

For Appellant: Mr. Santosh Paul, Sr. Advocate alongwith Mr. Mukund P. Unny, Mr. Sriram Parakat, Mr. Sreenath S and Ms. Vishnu Sankar, Advocates.

For Respondents: Mr. V. Prakash, Sr. Advocate for Respondent.

ORDER
(Virtual Mode)

06.04.2021: Learned Counsel for the Appellant is directed to serve a soft copy of Memo of Appeal through e-mail on Learned Counsel for the Respondent No. 1 within two days.

2. Learned Counsel for the Respondent No. 1 is directed to send his e-mail address on sriram.nauls@gmail.com given by Learned Counsel for the Appellant in Memo of Appeal during the course of the day.

3. From the perusal of the Order dated 17.02.2021 this Tribunal had issued Notice to the Respondent No. 2 to 12 and directed to file requisite alongwith process fee within one week.

4. From the perusal of the Office Note dated 01.04.2021, process fee and the e-mail address were not filed till date. Learned Counsel for the Appellant prays one week more time to comply with the Order dated 17.02.2021.

5. Prayer allowed.

6. One week more time is given to take fresh steps for issuance of notice (both mode) through Speed Post and e-mail. And also file the process fee within two days thereafter.

7. Respondent No. 1 to file Reply Affidavit after receipt of Memo of Appeal within two weeks. Rejoinder if any may be filed within one week thereof.

8. List this matter on **05th May, 2021** for filing of the Reply Affidavit on behalf of Respondent No. 1 and for appearance of Respondent No. 2 to 12.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

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